



తెలంగాణ రాజపత్రము

THE TELANGANA GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 8] HYDERABAD, THURSDAY, DECEMBER 12, 2019

TELANGANA ACTS, ORDINANCES AND REGULATIONS Etc.

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 12th December, 2019 being published under article 348 (3) of the Constitution of India for general information:-

TELANGANA ORDINANCE No. 8 OF 2019

Promulgated by the Governor in the Seventieth Year of the Republic of India.

AN ORDINANCE FURTHER TO AMEND THE TELANGANA LOKAYUKTA ACT, 1983.

Whereas, according to clause (a) of proviso under sub-section (1) of section 3 of the Telangana Lokayukta Act, 1983, "the person to be appointed as Lokayukta shall be a retired Chief Justice of a High Court;";

Whereas, it is observed that retired Chief Justice of a High Court may not be available for appointment as

[1]

Lokayukta. In order to mitigate the non-availability of retired Chief Justice of a High Court for appointment as Lokayukta, it has been decided to amend the relevant provisions of the Act by undertaking suitable legislation;

And whereas, it has been decided to give effect to the above decision immediately;

And whereas, the Legislature of the State is not in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for her to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

Short title
and
commen-
cement.

1. (1) This Ordinance may be called the Telangana Lokayukta (Amendment) Ordinance, 2019.

(2) It shall come into force at once.

Amend-
ment of
section 3,

Act 11 of
1983.

2. In the Telangana Lokayukta Act, 1983, in section 3, in sub-section (1), in the proviso thereunder, for clause (a), the following shall be substituted, namely,-

“(a) the person to be appointed as the Lokayukta shall be a Retired Chief Justice of a High Court or a Retired Judge of a High Court;”.

DR. TAMILISAI SOUNDARARAJAN,
Governor of Telangana.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.